

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 07.

C.P. (IB)/2394(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **19.04.2024**

NAME OF THE PARTIES : **Surksha Asset Reconstruction Limited**

Vs

RNA Lifestyle Private Limited

For FC : Adv. Sahil Harjani

For CD : Adv. Aniruth Purusothaman

IBC under Sec. 7

ORDER

1. Counsel for the FC submits that loan account has been assigned to another entity. Hence, the new entity will agitate the matter.
2. Meanwhile, any of the parties may provide us copy of the order of the Hon'ble Supreme Court in Civil Appeal No. 827/2021 and Civil Appeal No. 828/2021 by the next date of hearing. List on **24.04.2024 for further consideration.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//